

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) I beg to lay on the Table —

- (1) A statement regarding certain corrections in the Certified Accounts of the Indian Institute of Technology Kharagpur for the year 1969-70 and the Audit Report thereon [Placed in Library See No IT 4974/73]
- (2) A copy each of the following Reports (Hindi and English versions) —
  - (i) Annual Report and Audit Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1971-72
  - (ii) Annual Report of the Technical Teachers Training Institute (Northern Region) Chindigarh for the year 1971-72 [Placed in Library See No IT 4975/73]
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1971-72 [Placed in Library See No IT 4976/73]
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Bangalore along with the Statement of Accounts for the year 1971-72 [Placed in Library See No IT 4977/73]
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1971-72 [Placed in Library See No IT 4978/73]

Notification making amendments to Andhra Pradesh Probation of Offenders Rules, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) I beg to lay on the Table —

- (i) A copy of Notification No G O Ms 1550 published in Andhra Pradesh Gazette dated the 14th December, 1972 making certain amendment to the Andhra Pradesh Probation of Offenders Rules 1963 under sub section (3) of section 17 of the Probation of Offenders Act 1958 read with clause (c) (iii) of the Proclamation dated the 18th January 1973 issued by the President in relation to the State of Andhra Pradesh
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying on the Table Hindi version of the above Notification [Placed in Library See No IT 4979/73]

#### COMMITTEE ON SUBORDINATE LEGISLATION

##### Sixth Report

SHRI VIKRAM MAHAJAN (Kangra) I beg to present the Sixth Report of the Committee on Subordinate Legislation.

12.37 hrs.

#### MATTERS UNDER RULE 377

- (i) Style of names of Members  
SHRI H N MUKERJEE (Calcutta—North East) Sir, with your permission my friend, Shri Sezhiyan and I wish to raise a matter under Rule 377 relative to the publication in the list of questions for Lok Sabha, which is a public document available to the press and people outside of the names of certain members in a peculiar method of nomenclature. Five of them, we discover, are described in a very peculiar way—Shrimati Gayatri Devi to whose name "of Jaipur" are added,

Shrimati Krishna Kumari, to whose name "of Jodhpur" are added; Shri Marthand Singh, to whose name, "Of Rewa" are added; Shrimati Vijaya Raje Scindia to whose name "of Gwalior" are added and Hon. Maj. Narendra Singh who is content with the word "Panna" within brackets added at the end of his name. It appears to us to be an indirect way and rather laughable way, of circumventing the result of the abolition of privy purses and the abolition of discriminating descriptions of citizens of this country. The more prominent of the members of the princely order do not seem to have adopted this particular back-door method of self-nomenclature, but some others have. We have also learnt—I am speaking subject to correction—that the Ministry of Home Affairs in its wisdom has decided that this kind of self-discriminating nomenclature can be permitted to certain members of this House. You, Sir, have to decide the legality or propriety of this kind of measure. I consider this laughable. It is an indirect but peculiar way of circumventing legislation which has for its object the establishment of the equality of status of all the citizens. It will be peculiar if Mr. Sezhiyan adds the words "of Madhya" at the end of his name or I add the words "of Calcutta" at the end of my name. It is reminiscent of those days of the Earl of something or the Baron of somewhere who used to have the latter part of their names in a different way to distinguish themselves from the rest of the citizens. I wish, therefore, some steps are taken. But the Home Ministry should be whipped up and told that it is none of their business to practise by the backdoor this sort of discrimination, particularly through the instrumentality of the Lok Sabha Secretariat.

**SHRI SEZHIYAN:** (Kumbakonam): This is in clear contravention of the decision taken by this House to abolish all the privileges of the princely order. The suffixing of words like "of Jodhpur" or "of Jaipur" has been brought in by the backdoor. I do not know how the Home Ministry allowed this. Secondly, I do not

know how the Home Ministry accepted this without taking the House into confidence. This is an anachronism. We want to know how this has happened.

**MR. SPEAKER:** After this objection was raised, the Secretariat of the Lok Sabha made a reference to the Ministry of Home Affairs through their letter No. F. 1173-D dated 24th April, 1973, and we received this reply from the Deputy Secretary, Ministry of Home Affairs:

"With the approval of the Cabinet, it was decided that while the former Rulers and the members of their families are free to style themselves in any manner they like, Government will henceforth address them by their personal names with the appellation 'of..... (former State).'"

He further writes:

"In view of this, it is for the Speaker to decide what he considers best, on the question of omission of appellation 'of..... (former State).'"

I think we were not very sure of it. Now they have referred it to the Speaker. I would go by the consensus that you give. It is only a few days back that we received this letter. We can address them as members, as you please.

**SHRI INDRAJIT GUPTA:** (Alipore) We are interested in knowing your reaction.

**SHRI SHYAMNANDAN MISHRA:** (Begusarai): How have they been returned to this house? What are their names? We have to find that also. How has the Home Ministry come to adopt this?

**MR. SPEAKER:** The Home Ministry says they would address them by their personal names and an appellation.

SHR H. N. MUKERJEE : How did it happen that the Home Ministry's intervention took place over your head, behind your back ?

MR. SPEAKER : In the list of names received from the Election Commission one name was mentioned as "Rajmata Vijaya Raja Scindia"; we dropped "Rajamata". In the case of "Maharaja Madhavrao Scindia" we dropped "Maharaja". In the case of "Narendra Singh" he has not used any word.

SHRI SEZHIYAN : The 1971 elections took place before the abolition of the privileges.

MR. SPEAKER : I am not going to be guided by the Notification of the Ministry of Home Affairs. What do you want me to adopt ?

SOME HON. MEMBERS : The Simple name.

MR. SPEAKER : So, the consensus is for "Shri" and "Shrimati".

SHRI H. N. MUKERJEE : We raised this matter on a question of principle. I did not raise it to get a decision. I could have gone to your room if I wanted to know your reaction. I came up to this House because I want to be satisfied that the House wants to be satisfied that the people know the mood of the House on a matter of principle.

Here is the Home Ministry intervening in a matter which suggests discrimination in the description of certain persons which goes against the entire idea of legislation which we have passed recently. The Home Ministry keeps mum. And you take the consensus of the House.

MR. SPEAKER : So far as our Secretariat is concerned, I have sought the guidance. So far as you and the Home Ministry are concerned, you may do as you like.

SHRI INDRAJIT GUPTA : It stems out of what has appeared on the Questions List. It is not limited only to that. The fact is that this appears on the Questions List and derives from the fact that the Home Ministry has given certain general directions and has got it approved in the Cabinet which I am surprised to hear.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : Sir, just before I came, I received information that Shri H. N. Mukerjee and Shri Era Sezhiyan have brought up this matter. The matter they have raised is about "the surreptitious and unwarranted inclusion in the Lok Sabha Questions List of the style of names of certain persons" and so on. This is primarily a matter for you to consider. But as far as the reply of the Home Ministry goes, as Shri Indrajit Gupta rightly said, it is a decision of the Government. If any statement is required from the Home Ministry on this, if we get notice in a regular manner, I can go into the papers and find out. Only then I can say.

MR. SPEAKER : The Notice under Rule 377 came at a very late stage. It was conveyed to the Government at a very short notice. I would ask the Home Minister, so far as his Ministry is concerned, to later satisfy the House. So far as our business in the Lok Sabha is concerned, I will go by the consensus of the House.

Have I the consensus of the House ?

HON. MEMBERS : Yes.

MR. SPEAKER : So, henceforth, they will be "Shri" or "Shrimati". And, anything like "of such and such place" will go.

(ii) Instructions issued by Himachal Government re. notification of vacancies.

श्री अटल बिहारी वाजपेयी (बालियर) : अध्यक्ष जी, नियम 377 के अधीन प्रापकी अनुमति से मैं एक बहुत महत्वपूर्ण मामला उठाना चाहता हूँ।